

SUPREME COURT OF INDIA

EXTRACT OF THE RULES AND ORDERS FOR REIMBURSEMENT OF MEDICAL EXPENSES TO HON'BLE THE CHIEF JUSTICE OF INDIA AND HON'BLE JUDGES/ FORMER HON'BLE THE CHIEF JUSTICES OF INDIA/FORMER HON'BLE JUDGES/ WIDOWS OF HON'BLE JUDGES IN PURSUANCE OF HON'BLE SUPREME COURT'S ORDER DATED 18th APRIL, 2018 IN I.As IN CONTEMPT PETITION (C) NOS. 425-426/2015 IN WRIT PETITION (C) NOS. 523 & 524 OF 2002, TITLED "JUSTICE V. S. DAVE, PRESIDENT, THE ASSOCIATION OF RETD. JUDGES OF SUPREME COURT AND HIGH COURTS VS. KUSUMJIT SIDHU & ORS.

1. RULE 5 OF THE SUPREME COURT JUDGES RULES, 1959 -Facilities for medical treatment and accommodation in hospitals— In respect of facilities, for medical treatment and accommodation in hospitals, the provisions of the All India Services (Medical Attendance) Rules, 1954, shall apply to a Judge as they apply to a Member of the India Administrative Service and shall be deemed to have come into force on the 26th January, 1950.

Provided that the expenses shall be reimbursed on prescription of Doctors/Hospitals or Recognised Private Practitioners/Private Hospitals by the Registry of the Supreme Court of India.

2. **Section 23C of the Supreme Court Judges (Salaries and conditions of service) Act, 1958:-** Every retired Judge shall, with effect from the date on which the Supreme Court Judges (Conditions of Service) Amendment Act, 1976, receives the assent of the President, be entitled, for himself and his family, to the same facilities as respects medical treatment and on the same conditions as a retired Officer of the Central Civil Services Class-I and his family, are entitled under any rules and orders of the Central Government for the time being in force.

(ACT AND RULES GOVERNING THE SERVICE CONDITIONS OF SUPREME COURT JUDGES AVAILABLE IN THE WEBSITE OF MINISTRY OF LAW & JUSTICE, DEPARTMENT OF JUSTICE link: http://doj.gov.in/sites/default/files/SC_1.pdf)

3. **Judgment of Hon'ble Supreme Court in Writ Petition(C) No. 411/2001 is already uploaded in the Supreme Court website under Judgement and the same may also be uploaded under the head "important links" sub head "Medical"**

4. O.M. No. S-11014/1/98-CGHS(P) dated 6th February, 2002 issued by Joint Secretary, Government of India, Ministry of Health & Family Welfare (Department of Health)-related to reimbursement of medical expenses incurred by former Hon'ble the Chief Justices of India/ former Hon'ble Judges -

"to delegate powers of relaxation of rules for sanctioning medical reimbursement claims, in respect of Retired Chief Justices of India and Judges of the Supreme Court holding CGHS Pensioner's Card to the Registrar General of the Supreme Court who will exercise this power with the prior approval of the Chief Justice of India or his nominee"

5. O.M. No. S-11014/1/98-CGHS(P) dated 21st August, 2008 issued by Deputy Secretary to the Government of India, Ministry of Health & Family Welfare, Department of Health & Family Welfare- related to reimbursement of medical expenses to Hon'ble the Chief Justice of India and Hon'ble Judges-

"The Registrar General of Supreme Court of India be delegated powers of relaxation of rules for sanctioning of medical reimbursement claims or for sanctioning of medical advance in respect of serving Chief Justice of India and to serving Judges of the Supreme Court of India holding CGHS Card. Registrar General of the Supreme Court of India will exercise this power with prior approval of the Chief Justice of India or his / her nominee".

